

## **CHAPTER VI. - ARRANGEMENT OF BUSINESS AND LIST OF BUSINESS**

- Arrangement of business.** 21. The Speaker shall, after consultation with the Leader of the House, allot as many days as are necessary for the transaction of Government business and of private members' business.
- Order of business** 22. On days allotted for the transaction of Government business that business shall have precedence, and the Secretary shall arrange that business in such order as the Speaker, after consultation with the Leader of the House, may determine :
- Provided that such order of business shall not be varied on the day that business is set down for disposal unless the Speaker is satisfied that there is sufficient ground for such variation :
- Provided further that any Government business which is under discussion at the end of a day shall be set down for the next day allotted to business of that class, and shall have precedence over all other business set down for that day unless the Speaker otherwise directs under the immediately preceding proviso or otherwise.
- Allotment of time for Private Members' business.** 23. The last two and half hours of a sitting on Friday shall be allotted for the transaction of private member's business.
- Provided that the Speaker may allot different Fridays for the disposal of different classes of such business and on Fridays so allotted for any particular class of business, business of that class shall have precedence :
- Provided further that the Speaker may, in consultation with the Leader of the House allot any day other than a Friday for the transaction of private member's business.
- Provided also that if there is no sitting of the House on a Friday, the Speaker may direct that two and hours on any other day in the week may be allotted for private member's business.
- Precedence of Private Members' Bills.** 24. (1) On a day allotted for the disposal of private members' Bills, such Bills shall have relative precedence in the following order, namely :-
- (a) Bills in respect of which the motion is that leave be granted to introduce the Bill;
  - (b) Bills returned by the Governor with a message under Article 200 or 201 of the Constitution;
  - (c) Bills in respect of which a motion has been carried that the Bill be taken into consideration;
  - (d) Bills in respect of which the Report of a Select Committee has been presented;
  - (e) Bills which have been circulated for the purpose of eliciting opinions;
  - (f) Bills introduced and in respect of which no further motion has been made or carried : and
  - (g) other Bills.

(2) The relative precedence of bills falling under the same clause of sub rule (1) shall, with the exception of clause (a), be determined by ballot to be held on such day and in such manner as the Speaker may direct :

Provided that Bills falling under clause (f) of sub-rule (1) shall be arranged in groups in the order of their date of introduction, and relative precedence within each group of (b) to (g) shall be determined by ballot.

Provided further that motion relating to the bills falling within clause (a) of sub-rule (1) shall be entered in the list of business in the same order in which the notices of such motions may have been received.

**Precedence of  
Private  
Members'  
Resolutions.  
Business out-  
standing at end  
of day.**

25. The relative precedence of notices of resolutions given by Private members shall be determined by the Speaker.

26. All private member's business appointed for any day and not disposed of on that day shall stand over until the next day of the session available for business of the class to which it belongs, or until such other day in the session, so available, as the Speaker may, direct :

Provided that any business which is under discussion at the end of that day shall be set down for the next day allotted to business of that class, and shall have precedence over all other business set down for that day.

**List of business**

27. (1) A list of business for the day shall be prepared by the Secretary, and a copy thereof shall be made available for the use of every member.

(2) Save as otherwise provided in these rules, no business not included in the list of business for the day, shall be transacted at any meeting without the permission of the Speaker.

(3) Save as otherwise provided by these rules, no business requiring notice shall without the permission of the Speaker be set down for a day earlier than the day after that on which the period of the notice necessary for that class of business expires.

(4) In addition to any resolution which is outstanding under the proviso to rule 26, three resolutions, or with permission of Speaker more than three but not more than five resolutions shall be set down in the list of business.